

(TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA)

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF DIRECT TAXES

New Delhi, the 15.3.1999

NOTIFICATION

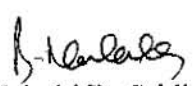
S. No. (F. No.205/41/98/ITA-II). It is notified for general information that enterprise, listed at para (3) below has been approved by the Central Government for the purpose of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962, for the assessment years 1998-99, 1999-2000 and 2000-2001.

2. The approval is subject to the condition that –

- (i) the enterprise will conform to and comply with the provisions of section 10(23G) of the Income-tax Act, 1961, read with rule 2E of the Income-tax Rules, 1962;
- (ii) the Central Government shall withdraw this approval if the enterprise:-
 - (a) ceases to carry on infrastructure facility; or
 - (b) fails to maintain books of account and get such accounts audited by an accountant as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962; or
 - (c) fails to furnish the audit report as required by sub-rule (7) of rule 2E of the Income-tax Rules, 1962.

3. The enterprise approved is –

M/s. ~~Dae~~ewoo Power Ltd., New Delhi in respect of their 2 x 235 MW Thermal Power Project at Korba (East) District Bilaspur, Madhya Pradesh.


(Malathi R. Sridharan)

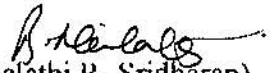
Under Secretary to the Govt. of India

F. No. 205/41/98/ITA-II/

Notification No. 10826

Copy to:

1. The applicants.
2. All CCsIT and DGsIT.
3. C & AG of India
4. Joint Secretary and Legal Advisor, Ministry of Law, New Delhi.
5. Addl. Secretary (Admn.), Deptt. of Revenue, New Delhi.
6. DIT (RSP&PR) (Bulletin Section), New Delhi.


(Malathi R. Sridharan)

Under Secretary to the Govt. of India.

भारत के राजपत्र के भाग-II, खंड 3। 1। में प्रकाशितार्थ ।

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
केन्द्रीय प्रत्यक्ष कर बोर्ड

ॐ दिल्ली, दिनांक 15.3.1999

अधिसूचना

क्रमांक ॥ फा० सं० २०५/४१/९८-आयकर बि० II ॥ सर्वसाधारण
की जानकारी के लिए यह अधिसूचित किया जाता है कि केन्द्र सरकार द्वारा पैरा ॥३॥ में
बीचे उल्लिखित उद्यम को आयकर नियमावली, १९६२ के नियम २ ॥ड॥ के साथ पठित
आयकर अधिनियम, १९६१ की धारा १० ॥२३ छ॥ के प्रयोजनार्थ कर-निर्धारण वर्ष १९९८-९९,
१९९९-२०००, और २०००-२००१ के लिए अनुमोदित किया गया है ।

2. उक्त अनुमोदन इस शर्त पर दिया गया है कि :

11. उद्यम आयकर नियमावली, 1962 के नियम 2 ड. के साथ पठित आयकर अधिनियम, 1961 की धारा 10(23 छ) के उपबंधों के अनुरूप होगा और उनका अनुपालन करेगा ;

॥ iii ॥ केन्द्र सरकार इस अनुमोदन को वापस ले लेगी, यदि उद्यम :-

॥ क॥ मूलभूत सुविधा को जारी रखना बंद कर देता है, अथवा

॥४॥ छाता-बहियों को रखने में और आयकर नियमावली, 1962 के नियम 2 ड. के उपनियम 171 द्वारा यथापेक्षित किसी लेखाकार द्वारा ऐसी बहियों की लेखा-परीक्षा कराने में असफल हो जाता है ; अथवा

॥ ग ॥ आयकर नियमावली, 1962 के नियम 2 ड. के उपनियम 171 द्वारा यथापेक्षित लेखा-परीक्षा रिपोर्ट को प्रस्तुत करने में असफल हो जाता है ।

अनुमोदन प्राप्त उद्यम का नाम निम्नानुसार है :-